

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:514  
ANSWERED ON:14.07.2014  
NATIONAL LITIGATION POLICY  
Singh Shri Sunil Kumar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has drafted National Litigation Policy;
- (b) if so, the details thereof;
- (c) whether this draft has been sent to the relevant stakeholders for comprehensive deliberation;
- (d) if so, the response of the said stakeholder thereto; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) Yes, Madam.

(b) The draft Policy is a re-statement of various provisions contained in the Procedural Laws i.e., the Code of Civil Procedure, 1908 and Code of Criminal Procedure, 1973. etc. The Policy has not been approved by the Government yet.

(c),(d) &(e) Yes, Madam. The draft Policy was prepared in the year 2010. The Government has decided to re-visit the same.